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**(2021) 02 SEBI CK 0067**

**In the Securities Appellate Tribunal Mumbai**

**Case No :** Appeal No. 238 Of 2019, 239 Of 2020

Rakesh Singh Narwaria & Anr

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

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**Date of Decision :** 12-02-2021

**Acts Referred:**

**Citation :** (2021) 02 SEBI CK 0067

**Hon'ble Judges :** Tarun Agarwala, Presiding Officer; M. T. Joshi, J

**Bench :** Division Bench

**Advocate :** Prakash Shah, Kushal Shah, Chirag Bhavsar, Vidhi Shah

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**Judgement**

1. Adjourned on the request of the learned counsel for the respondent. List on February 23, 2021.

2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.